Notification No.43/2001-Central Excise (N.T.)

In exercise of the powers conferred by of sub-rule (3) read with sub-rule (2) of rule 19 of the Central Excise (No.2) Rules, 2001, the Central Board of Excise and Customs hereby notifies the conditions, safeguards and procedures for procurement of the excisable without payment of duty for the purpose of use in the manufacture or processing of export goods and their exportation out of India, to any country except Nepal and Bhutan, namely:

- 1. the manufacturer or the processor intending to avail benefit of this notification shall register himself under rule 9 of the Central Excise No.2) Rules, 2001;
- 2. provisions of the Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Rules, 2001 shall be followed, *mutatis mutandis*;
- the manufacturer or processor shall, while filing declaration under the Central Excise (Removal
 of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Rules, 2001, also
 declare ratio of input and output and rate of duty payable on excisable goods to be procured
 without payment of duty;
- 4. the Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise shall also verify the correctness of the ratio of input and output and other particulars mentioned in the declaration filed before commencement of export of such goods. He may, if necessary, call for samples of finished goods or inspect such goods in the factory of manufacture for verifying the declarations. He shall, after being satisfied about the correctness of declarations, countersign the application in the manner specified in the Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Rules, 2001;
- 5. The manufacturer or processor may remove the excisable goods so received as such or after these have been partially processed during the course of manufacture or processing of finished goods to a place outside the factory -
- for the purposes of test, repairs, refining, reconditioning or carrying out any other operation necessary for the manufacture or processing of the finished goods and return the same to his factory without payment of duty for further use in the manufacture or processing of finished goods or remove the same without payment of duty in bond for export, provided that the waste, if any, arising in the course of such operation is also returned to the said factory of the manufacture or processing; or
- 2. for the purpose of manufacture of intermediate products necessary for the manufacture or processing of finished goods and return the said intermediate products to his factory for further use in the manufacture or processing of finished goods without payment of duty or remove the same, without payment of duty in bond for export, provided that the waste, if any, arising in the course of such operation is also returned to the factory of manufacturer or processor; and
- any waste arising from the processing of the excisable goods may be removed on payment of appropriate duty as if such waste is manufactured in the factory of the manufacturer or processor;
- the goods shall be exported on the application in Form A.R.E. 2 specified in the Annexure and the procedures specified in Ministry of Finance (Department of Revenue) notification No.40/2001-Central Excise (N.T.) dated 26th June, 2001or in notification No.42/2001-Central Excise dated 26th June, 2001 shall be followed.

Explanation I: "Duty" for the purpose of this notification means duties of excise collected under the following enactments, namely: -

- 1. the Central Excise Act, 1944 (1 of 1944);
- 2. the Additional Duties of Excise (Goods of Special Importance) Act,1957 (58 of 1957);

- 3. the Additional Duties of Excise (Textiles and Textile Articles) Act, 1978 (40 of 1978); 4. any special excise duty collected under a Finance Act. Annexure ARE 2 No. Original (White) Duplicate (Buff) Triplicate (Pink) Quadruplicate (Green) Quintuplicate (Blue) Form A.R.E. 2 Combined application for removal of goods for export under claim for rebate of duty paid on excisable materials used in the manufacture and packing of such goods and removal of dutiable excisable goods for export under claim for rebate of finished stage Central Excise Duty or under bond without payment of finished stage Central Excise Duty leviable on export goods. The Superintendent of Central Excise. (Address) ____ (full postal address) 1. Particulars of the Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise from whom rebate shall be claimed / with whom bond is executed and his complete postal address 2. I / We ______ of _____ propose to export the under mentioned goods (details of which are given in Table 1 below) to ______ (country of destination) by *air/sea / land /post parcel* under claim for rebate of duty paid on excisable materials used in the manufacture and packing of such goods. 3. *The finished goods being exported are not dutiable

To

We intended to claim the rebate of Central Excise Duty paid on clearances of goods for export under notification 40/2001-Central Excise (N.T) dated 26th June, 2001 issued under Rule 18 of Central Excise (No.2) Rules, 2001.

The Export goods are intended to be cleared without payment of Central Excise Duty under notification 42/2001-Central Excise (N.T) dated 26th June, 2001 issued under Rule 19 of Central Excise (No.2) Rules, 2001.

TABLE 1 (Details of goods to be exported)

SI. No.	Description of packages	Marks & Nos. on packages	Gross Weight	Net Weight and quantity of goods**	Descripti- on of finished goods	Value	Finished Stage Central Excise Duty	Invoice No. & date	Bond/Undertaking executed under rule 19 (if any)	
Rate	Amount									

1 2 3 4 5 6 7 8 9 10

*Strike out portion not applicable **Quantity of goods to be furnished in units of sale where it is different than weight. #Write NA where exports are under bond/letter of undertaking in terms of Rule 19 or where goods are not chargeable to duty

TABLE 2

Details of duty paid excisable Materials and Packing materials used in manufacture of export goods for which rebate under notification _____ dated ____ is being claimed

S. No.	Name/description of materials/ packing with technical specification/ Quantity	Central Excise Tariff Sub- heading	Unit	Qty used	Name of Supplier	Invoice No. & Value/ Unit Rs.	Assessable Value/ Unit Rs.	Rate of Central Excise duty	Duty Amt. per unit Rs.	Total Wastages	Re ac ur Ru Rs
Recover able	Irre- coverable										
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	

Declaration:

- (a) We hereby certify that we have not availed facility of CENVAT credit under CENVAT Credit Rules, 2001
- (b) We hereby declare that the export is not in discharge of export obligation under a Value based Advance Licence issued prior to 31.03.95
- (c) We hereby declare that the materials on which input stage rebate in claimed are not sought to be imported under a Quantity Based Advance Licence issued prior to 31.03.95.
- (d) We further declare that we shall not claim any Drawback on export of the consignment covered under this application.
- (e) I / We hereby declare that the above particulars are true and correctly stated.

(f) We have been granted permission	on by Assistant (Commissioner of Central Excise or Deputy Comr	nissioner of
Central Excise Vide C.No	date	for working under Notification	dated
·			
Time of Removal			

Signature of owner or his authorised agent with date

Name in Block Letters & Designation

SEAL

Note 1: The A.R.E. 2 should be submitted by the manufacturer at least 24 hours intended removal of goods for export, to the superintendent of Central Excise.

Note 2: A running serial of the factory starting with one every financial year should be allotted to every A.R.E. 2

FOR DEPARTMENT USE

PART A

CERTIFICATION BY THE CENTRAL EXCISE OFFICER

	Certified that								
	*duty has been paid on the goods described above or duty is p Stock Account.	ayable as recoded at entry number in Daily							
	or								
	*the owner has entered into B-1 bond No /given Excise (No.2) Rules, 2001 with the not dutiable								
	2. Certified that I have opened and examined the packages I particulars stated and the description of goods given overleaf recorrect *[and that all the packages have been stuffed in the]*and the same has been sealed with Ce	ad with the invoice and the packing list (if any) container No with Marks							
	3. I have verified with the records, the declaration of the manufacture given at SI. No. 3 overleaf regarding non availment of credit under rule CENVAT Rules and found it to be true.								
	4. Certified that I have drawn three representative samples from thereof duty sealed to the manufacturer/ his authorised represent								
	5. Certified that the material consumption"s indicated in Table 2 No filed by on	overleaf are in accordance with the declaration							
	Place :								
	Date :								
nature		Signa							
me in Block L	Letters)	(Name in Block Lett							
erintendent of	Central Excise	Inspector of Central Ex							
	*Strike out inapplicable portions								
	Note 3: The details given in table 2 may be verified by the Super clearances. For this purpose a detailed verification report may be Assistant Commissioner of Central Excise along with Triplicate co	submitted by the Superintendent to the							
	Note 4: The original -duplicate and sixtuplicate shall be returned to the manufacturer for presenting to the Customs Officer.								
	PART B								
	Certification by the Custor	ns Officer							
	Certified that I have examined the consignment described ove intact and I have satisfied myself that particulars of the consignshortages mentioned below:								

- 2. Certified that the exports are not under Duty Drawback Scheme. It is further certified that exports are not in discharge of export obligation under Value Based Advance Licence or a Quantity Based Advance Licence issued before 31.03.95.
- 3. Certified that all copies of Shipping Bill / Bill of export contain endorsement of A.R.E. 2 No. in the space provided for indicating ARE 1.

	ignment was shipped under my su which left for _		•
passed the frontier on			
	2 Forwarded to Assistant/Deputy C	Commissioner of Central Excise	on
Place			
Date			
	(1)		Signature
	(Name a	nd designation of the Customs	,
Note 5 : The customs sha and sixtuplicate to the ex	all send the duplicate to the addres porter	s given at Sl. No. 1 over leaf an	(Seal) nd handover original
	PART () *	
	Rebate Sanction Order	Under Rule 18(1)	
	(On Original, Duplicat	• •	
	dated ned vide cheque No		(Rupees
Place			
Date			
	Assistant/Deputy Commissi	oner of Central Excise	
	PART		
	Rebate Sanction Order	r under rule 18(2)	
	(On Original, Duplicate	e and Triplicate)	
Refund Order No	dated	Rebate of Rs	
(Rupees	sanction	ied vide cheque No	dated
Place			
Date			
	Assistant/Deputy Commission	oner of Central Excise	
*Strike out inapplicable p	ortions		
	come into force on 1 st July, 2001.		
F.No.209/18/2001-CX.6			
			(P.K. Sinha)
		Under Secretary to th	ne Government of India